



*Tower, Vibuti Khand, Gomti Nagar, Lucknow, U.P. 226010 as a party Respondent;*

*b) That the Amended memo of parties being "Annexure A" filed by the Applicant be taken on record and notice be issued to the newly added Respondent i.e. M/s. D S Infraheights Private Limited;*

Heard the submissions made by the Learned Counsel appearing for the Applicant and perused the application, we do not find any reason in this application to implead the SRA as a party at this stage.

**IA dismissed.**

**IA-5125/2023:-**

We have heard the submissions made by the Learned Counsel appearing for the Applicant and the Learned Counsel appearing for the Resolution Professional.

Arguments concluded. The parties are at liberty to file written submissions along with case laws, if any, within one week.

List the matter on **22.12.2023** for compliance.

**IA-6032/2023:-**

We have heard the submissions made by the Learned Counsel appearing for the Applicant and the Learned Counsel appearing for the Resolution Professional.

Arguments concluded. The parties are at liberty to file written submissions along with case laws, if any, within one week.

List the matter on **22.12.2023** for compliance.

**IA-4466/2023:-**

List on **14.12.2023**.

Sd/-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**